GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 3448 (TO BE ANSWERED ON 09.08.2023)

POLLACHI SEXUAL ASSAULT CASE

3448. SHRI SHANMUGA SUNDARAM K. :

Will the **PRIME MINISTER** be pleased to state :

- (a) the reasons for the delay into the investigation of the 2019 Pollachi Sexual Assault case;
- (b) the details and the current status of the investigation into the said case especially after January, 2021;
- (c) the details of the progress report on the case from the date of transfer of the case to CBI; and
- (d) whether the Union Government has any plans to fast track this case along with the other cases against the women and bring speedy justice to the victims, if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) to (d): Government of Tamil Nadu had requested for CBI investigation of the Crime No. 59/2019 of Pollachi East Police Station, Coimbatore District and issued notification u/s 6 of Delhi Special Police Establishment Act, 1946 (DSPE Act, 1946). Subsequently, based on the said request, a notification was issued by Government of India u/s 5 of DSPE Act, 1946 vide Notification No. 228/06/2019-AVD-II dated 25.04.2019. Accordingly, CBI had re-registered the said matter as RC 02(S)/2019/CBI/SCB/Chennai on 26.04.2019 under section 354-A, 354B, 392 IPC U/s 66-E of IT Act, 2000 and under section 4 of TN Prohibition of Harassment of Woman Act, 2002.

CBI had filed charge sheet and supplementary charge sheet before the Ld. Chief Judicial Magistrate, Coimbatore against the accused persons. The charges were framed against the accused persons and the case is at the stage of prosecution evidence. The case has been committed to Ld. Mahila Court, Coimbatore vide SC No. 20/2020.
